

THE WILD LIFE (PROTECTION) AMENDMENT ACT, 1982

No. 23 OF 1982

[21st May, 1982.]

An Act to amend the Wild Life (Protection) Act, 1972.

BE it enacted by Parliament in the Thirty-third Year of the Republic of India as follows:—

1. This Act may be called the Wild Life (Protection) Amendment Act, 1982.

Short title.

53 of 1972.

2. In section 12 of the Wild Life (Protection) Act, 1972 (hereinafter referred to as the principal Act),—

Amendment of section 12.

(a) in the opening paragraph, the words “, with the previous permission of the State Government,” shall be omitted;

(b) for clause (b), the following clauses and *Explanation* shall be substituted, namely:—

‘(b) scientific research;

(bb) scientific management.

*Explanation.*—For the purposes of clause (bb), the expression “scientific management” means—

(i) translocation of any wild animals to an alternative suitable habitat; or

(ii) population management of wild life, without killing or poisoning or destroying any wild animals;’

(c) after clause (c), the following proviso shall be inserted, namely:—

“Provided that no such permit shall be granted—

(a) in respect of any wild animal specified in Schedule I, except with the previous permission of the Central Government, and

(b) in respect of any other wild animal, except with the previous permission of the State Government.”.

3. In section 44 of the principal Act,—

(a) in sub-section (3), the words “, within fifteen days from the commencement of this Act,” shall be omitted;

(b) in sub-section (4), for clause (b), the following clause shall be substituted, namely:—

“(b) No licence referred to in sub-section (1) shall be granted unless the Chief Wild Life Warden or the authorised officer having regard to the antecedents and previous experience

Amendment of Section 44.

of the applicant, the implication which the grant of such licence would have on the status of wild life and to such other matters as may be prescribed in this behalf and after making such inquiry in respect of those matters as he may think fit, is satisfied that the licence should be granted."

Amend-  
ment of  
section 63.

4. In section 63 of the principal Act, in sub-section (1), after clause (a), the following clause shall be inserted, namely:—

"(aa) the matters to be prescribed under clause (b) of sub-section (4) of section 44;"